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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 171/2022

COL ASHISH KHANNA SM RETD

Through: Mr.Aryaman Sundaram, Sr.Advocate

with Mr.Sanyam Khetarpal, Mr.Nitesh Goyal, Mr.Zaffar and Ms.Prakriti Anand, Advocates with Col.A.Khanna SM Retd. (through

V.C.)

versus

DELHI GYMKHANA CLUB AND ORS. Defendants

Through: Mr.Prateek Kumar, Ms.Raveena Rai

and Ms.Apeksha Dhanvijay,

Advocates for defendant No.1.

Mr.Gaurav Liberhan, Mr.Angad Mehta and Mr.Arsh, Advocates for

defendant Nos. 3, 5 & 6.

CORAM:
HON'BLE MR. JUSTICE MANOJ KUMAR OHRI
ORDER
11.08.2023

OA No.37/2022

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- 1. Arguments heard. Order reserved.
- 2. The Registry shall put up a clarification as well as the e-docket with respect to the date of initial filing as well as refiling of the Written Statement by defendant No.1. The Registry shall also indicate as to whether defendant No. 1 had filed any application seeking condonation of delay, if yes, when it was initially filed and re-filed.
- 3. The parties are at liberty to file a brief note of their respective





submissions not exceeding one page within two days.

<u>CS(OS) 171/2022, IA. Nos.4679-82, 14512, 14537, 14585, 14593 and 15239/2022</u>

Re-notify 20.10.2023.

MANOJ KUMAR OHRI, J

AUGUST 11, 2023/v